# Central Administrative Tribunal Jabalpur Bench

#### OA No.1202/05

Jabalpur, this the 23rd day of December, 2005.

## CORAM Hon'ble Mr.Madan Mohan, Judicial Member

V.Appeal Swamy
Son of Late V.Achiyya
R/o C/o Shri N.K.Bhramchari
Q.No.198/1, Railway Barah Kholi
Near Railway Signal Office
Bilaspur
Teh. & Dist. Bilaspur (CG).

**Applicant** 

(By advocate Ku.S.P.Mahawar)

#### Versus

- 1. Union of India through
  The Secretary
  Ministry of Railway
  New Delhi.
- Senior Section Engineer
   Old Silk Line
   Tarbahar Railway Phatak
   South East Central Railway
   Bilaspur.
- 3. Senior D.M.E. (C&W)
  Divisional Railway Manager's Office
  South East Central Railway
  Bilaspur.
- Divisional Rail Manager
   DRM Office
   South East Central Railway
   Bilaspur.
- Senior D.P.O.
   DRM office
   South East Central Railway
   Bilaspur.
- 6. General Manager GM Office

Q.

South East Central Railway Bilaspur.

Respondents.

### ORDER (oral)

## By Madan Mohan, Judicial Member

By filing this OA, the applicant has claimed the following reliefs:

- The record of attendance and leave for the period from (i) 21.8.97 to 27.9.98 be called and relief of O.T. allowance, night allowance and compensatory off be granted with monetary benefits.
- 2. Heard learned counsel for the applicant. He argued that the applicant has submitted a representation on 4.10.04 (Annexure A9), which is still pending. All details are mentioned in it.
- 3. The learned counsel for the applicant submitted that he would be satisfied if directions are given to respondent No. I to consider and decide a fresh representation to be filed by the applicant.
- In view of the submission made by the learned counsel for the applicant and in the interest of justice, I deem it appropriate to dispose of this OA by directing respondent No.3 to consider and decide the fresh representation to be filed by the applicant. Hence I direct the a applicant to submit a fresh detailed representation to respondent No. 3 4 within 15 days from the date of receipt of this order and if the applicant complies with this, then respondent No.3 is directed to consider and decide the representation of the applicant within a period of three months from the date of receipt of such representation, by passing a detailed, speaking and reasoned order.
- The applicant is directed to furnish a copy of the OA as well as this order to respondent No.2 immediately.

Tien S.P. Mahawar (4) Elea.

(Madan Mohan) Judicial Member